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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 6th February, 1978.

NOTIFICATION
(INCOME TAX)

NO. 2147 (F.NO.197/172/77-IT(AI) : In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Gujarat Tribal Development Corporation" for the purpose of the said section for and from the assessment year(s) 1977-78.

sd

(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Jt. Secy., Labour, S.W.R Tribal Development Deptt. Secretariate, Gandhi Nagar, Gujarat, with reference to his petition No.TDC-1077/3716-R.I dated 29.8.77.
2. The Commissioner of Income-tax, Gujarat-III, Ahmedabad, with reference to his letter No.H2.III/121-40/77 dated 22.12.77.
3. All Commissioners of Income tax.
4. Directors of Inspection (IT)/(R&S)/(P&M)/(Inv), New Delhi.
5. Director of QM Services (Income-tax), 1st Floor, Aman-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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